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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE 27TH APRIL, 1981.

NOTIFICATION  
INCOME TAX

No.3939(F.No.398/12/81-ITCC): The Notification issued in the Ministry of Finance (Department of Revenue) No.2394(F.No.404/104/77-ITCC) dated 7.7.1978 (as modified by Notification No.3205(F.No.398/8/80-ITCC) dated 12.5.1980) in pursuance of sub-clause(iii) of Clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961) authorising Shri K.S.HAMMED to exercise the powers of a Tax Recovery Officer under the said Act, will cease to be in force with effect from the date on which Shri K.S.HAMMED hands over his charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DIRECTOR TO THE GOVERNMENT OF INDIA.

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*27/4/81*  
(B.B. JAIDKA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

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*Compaired by S.R.T.*

\* SHARMA \*